

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

D.A. 165/94

Friday, this the 28th January, 1994

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

S Radhamony, Computer,
Office of the Directorate of Census
Operations, Trivandrum

.. Applicant

(By Advocate Mrs Daya K Panicker)

Vs.

1. Union of India rep. by the Secretary,
Ministry of Home Affairs, New Delhi.

2. Director of Census Operations,
Office of the Census Operations,
Kerala, Trivandrum.

3. The Registrar General of India,
New Delhi.

.. Respondents

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant who has been found guilty of an act of misconduct, namely bringing a bi-cycle with the aid of her husband to the second floor of her office, making use of a lift seeks a direction to promote her. According to her:

" During the pendency of the same, applicant cannot be denied promotion"

Applicant has no case that she was informed that she will not be considered for promotion. There is no impugned order either. She has not shown any entitlement to be promoted during the currency of the punishment, nor has she a case that the 'sealed cover procedure' will not be followed.

2 The application is bereft of merit. At any rate, this is not a fit case for exercising the discretionary jurisdiction vested in us in favour of the applicant.

3 Application is dismissed. No costs.

Dated the 28th January, 1994.

PV Venkatakrishnan
PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair (J)
CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

P/281